Allocations for Industry and Agriculture in Ninth Plan

1015. SHRI MOHINDER SINGH KALYAN: Will the PRIME MINISTER be pleased to state the details of allocations for industry and agriculture and it percentage to the total plan allocations in Punjab, Uttar Pradesh, Bihar, Madhya Pradesh and Rajasthan for the Ninth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS. PARLIAMENTARY **AFFAIRS** AND PLANNING **PROGRAMME** IMPLEMENTATION (SHRI RAM NAIK): The tentative allocations for Industry and Agriculture sectors and their share in the total plan allocations for Punjab, Uttar Pradesh, Bihar, Madhya Pradesh and Rajasthan for the Ninth Five Year Plan are given in the Statement. (See below)

Statement

Allocations for Industry and Agriculture in the Ninth Five Year Plan

(Rs. in Crore)

| SI. | Name of the State | Tentative | %age of | Tentative | %age of |
|-----|-------------------|---|----------------------|---|----------------------|
| No. | | allocations for Agriculture & Allied activities | Total plan outlay | allocations for Industry & Minerals | total plan outlay |
| 1. | Punjab | 644.76 | 5.61 | 281.30 | 2.45 |
| 2. | Uttar Pradesh | 3070.38 | 6.63 | 526.65 | 1.1 |
| 3. | Bihar' | 746.00 | 4.47 | 400.00 | 2.40 |
| 4. | Madhya Pradesh | 1129.50 | 5.63 | 1112.97 | 5.54 |
| 5. | Rajasthan | 1531.56 | 6.80 | 1753.38 | 7.78 |

^{*}Outlays proposed by the States.

Investigation into ISRO Spy Case

1016. SHRI S.M. KRISHNA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Supreme Court has in its judgement acquitted all accused scientists and two Maldivian ladies from controversial Indian Space Research Organisation (ISRO) spy case and criticised Kerala State Government for continuing trial and investigations against the absolved scientists:
- (b) whether the State Government of Kerala has continued its trial despite Supreme Court's observations if so, what initiatives Government have taken to ensure that Supreme Court's directions are strictly observed; and
- (c) what compensation Government have given to the innocent scientists for undue harassment and trial?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) and (b) The Hon'ble Supreme Court vide its order dated 29.4.1998 have allowed the appeals made by the six accused in the alleged ISRO Spy Case including two Scientists of ISRO and two Maldivian ladies and has quashed the Notification issued by the Government of Kerala on further investigation of the case holding the same as not comport with the known pattern of a responsible Government bound by the Rule of Law. (c) The Hon'ble Supreme Court in its order dated 29.4.1998 has directed the Government of Kerala to pay a sum of Rs. 1,00,000/- (Rupees One lakh) to each of the six accused Appellants as costs. Action lies with the Government of Kerala to comply with the orders of the Hon'ble Supreme Court of India.